

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No.12257 of 2019

(Arising out of OIA-AHM-EXCUS-002-APP-76-19-20 dated 10/07/2019 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-AHMEDABAD-II)

Time Technoplast Ltd

Plot No. 9-10, Survey No.172 & 174, Ajanta Industrial Estate,
Nr. Nature Pulse Botanical, Vill. Lyava, Vasana, Tal : Sanand
Ahmedabad, Gujarat

.....Appellant

VERSUS

C.C.E.-Ahmedabad-ii

Custom House... First Floor,
Old High Court Road, Navrangpura,
Ahmedabad, Gujarat-380009

.....Respondent

APPEARANCE:

None Appeared for the Appellant

Shri. Vinod Lukose, Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

Final Order No. A/ 10375 /2022

DATE OF HEARING: 25.04.2022

DATE OF DECISION: 25.04.2022

RAMESH NAIR

The appellant has submitted a letter Dated 22.04.2022 along with SVLDR-1 & SVLDR-4 certificates as the case has been settled under SVLDR.

2. Considering the reason that the case has been settled under SVLDR-2019. The appeal is disposed of as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**